

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

T. P. No.25/397/398/GB/2016
(C.P. No.992 of 2011)

Under Section: 397/398 of the Companies Act, 1956

In the matter of:

Deba Kumar Hazarika & others	... Petitioners
-versus-	
Assam Chemicals & Pharmaceuticals (P) Ltd., & others	... Respondents

Coram:

Order delivered on 21-11-2017

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the Applicant/Petitioner No.18	:	Mr. H. S. Kalsi, Advocate
For all the Petitioners	:	Shri A. K. Srivastava, Advocate Mr. Abhijit Baruah, Advocate
For Respondents No.3 & 4	:	Mr. A. K. Chaudhury, Advocate Mr. A. K. Roy, FCS
For Respondents No.6 to 10, 13 & 14	:	Mr. A. Das, Advocate
For Respondent No.15	:	Mr. R. K. Mitra, Advocate Mr. D. Goswami, Advocate

ORDER

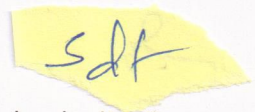
Per Hon'ble Mr. Justice P. K. Saikia, Member (J):

Heard Mr. A. K. Srivastava, Advocate assisted by Mr. Abhijit Baruah, Advocate, the learned counsel for the petitioners, Mr. H. S. Kalsi, Advocate, the learned counsel appearing for the petitioner No.18. Also heard Mr. A. K. Chaudhury, Advocate assisted by Mr. A. K. Roy, FCS the learned counsel appearing for the respondents No.3 & 4, Mr. A. Das, Advocate, the learned counsel appearing for respondents No.6 to 10 & 14 and Mr. R. K. Mitra, Advocate assisted by Mr. D. Goswami, Advocate, the learned counsel appearing for respondent No.15 herein.

2. The learned counsel for the respondent No.15 advanced his arguments. However, due to paucity of time, he could not conclude his arguments today and requested for another day for concluding his arguments. Accordingly, there being no objection from any corner, in extending time for another day, request of the learned counsel for the respondent No.15 is hereby accepted.

3. However, parties are directed to ensure that arguments from both the sides are concluded on the next date without fail.

4. Registry is directed to list the matter on 13-12-2017.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 22nd November, 2017

Deka/22-11-2017